

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.103(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


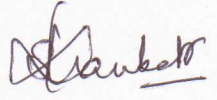
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

V/s.

M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Rahul D. Oak	Advocate for Res. 2 to 6.	
2)	Sarali Khambhat i/b Wadia Ghandy & Co.	Advocate for Petitioner	

Order

C.P. No. 103/397-398/CLB/MAH/2014

1. Ld. Counsels from both the sides are present.
2. From the side of the Respondent Ld. Advocate has placed on record a correspondence made with Kotak Mahindra Bank which is required to be handed over to the Petitioner.
3. Under the circumstances matter is adjourned, as consented by both the sides, to 26.10.2016
4. Date duly communicated to both the sides in the court.

Dated: 26.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)